



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jan/202425/17

DATED: 31/01/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jan/202425/17 dated 31/01/2025 of Norms Committee - IV for the year 2024-25 was held on 31/01/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena. Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00002547AM25
RA File Number	039404000412 AM16
Licence No and Date	0310798807/10/09/2015
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % yield obtained in reaction with justification. • %losses occurred in iodine volatility. • Reaction losses, Evaporation losses, Handling losses. The case stands deferred.	

Case No.	2 / NC/4/MEET/Jan/202425/17																
Case Status	Case Approved																
Party Name	MEGHMANI INDUSTRIES LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025																
HQ File Number	HQRNORM REVIW00001543AM25																
RA File Number	082404000420 AM16																
Licence No and Date	0810137627/06/04/2016																
Norms Committee Decision:																	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:																	
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="3">BROMOKETAL</td><td rowspan="3">1 kg.</td><td>1</td><td>2,4, Dichloro Acetophenone</td><td>0.546 kg.</td></tr><tr><td>2</td><td>1,2 PENTANEDIOL</td><td>0.326 kg</td></tr><tr><td>3</td><td>CYCLOHEXANE</td><td>0.100 kg.</td></tr></table>		Export Item	Quantity	S. No	Import item	Quantity Recommended	BROMOKETAL	1 kg.	1	2,4, Dichloro Acetophenone	0.546 kg.	2	1,2 PENTANEDIOL	0.326 kg	3	CYCLOHEXANE	0.100 kg.
Export Item	Quantity	S. No	Import item	Quantity Recommended													
BROMOKETAL	1 kg.	1	2,4, Dichloro Acetophenone	0.546 kg.													
		2	1,2 PENTANEDIOL	0.326 kg													
		3	CYCLOHEXANE	0.100 kg.													

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	3 / NC/4/MEET/Jan/202425/17
Case Status	Case Rejected
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00001534AM25
RA File Number	082404000516 AM17
Licence No and Date	0810140270/09/05/2017
Norms Committee Decision: The Norms Committee reviewed the case, noting the firm's request for the re-fixation/enhancement of norms (NC Meeting No. 2/83-ALC1/2020, dated June 3, 2020). Based on similar norms granted to other applicants for the same import/export items and the recommendation of the technical authority, the committee decided to maintain the status quo of the previous NC decision. RA may take the necessary action, subject to compliance with the other usual conditions of the HBP.	

Case No.	4 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00002548AM25
RA File Number	039404000409 AM18
Licence No and Date	0310815652/08/09/2017
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % yield obtained in reaction with justification. • %losses occurred in iodine volatility. • Reaction losses, Evaporation losses, Handling losses.	

The case stands deferred.

Case No.	5 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00001544AM25
RA File Number	082404000097 AM18
Licence No and Date	0810141273/08/11/2017

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
THIOPHANATE METHYL TECHNICAL	1 Kg	1	SODIUM THICOCYNATE	0.657 kg
		2	METHYL CHLORO FORMATE	0.604 kg.
		3	SODIUM HYDROXIDE	0.033 kg.
		4	ORTHO PHENYLENE DIAMINE	0.321 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	6 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00002181AM25
RA File Number	082404000219 AM18
Licence No and Date	0810141277/09/11/2017
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
THIOPHANATE MEHTYL TECHNICAL	1 Kg	1	SODIUM THIOCOYCNATE	0.657 kg
		2	METHYL CHLORO FORMATE	0.604 kg.
		3	SODIUM HYDROXIDE	0.033 kg.
		4	ORTHO PHENYLENEDIAMINE	0.321 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	7 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00000610AM24
RA File Number	039404000526 AM19
Licence No and Date	0310823954/24/09/2018

Norms Committee Decision:

The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via video conferencing.

The case is deferred.

Case No.	8 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred

Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00002546AM25
RA File Number	039404000524 AM19
Licence No and Date	0310824225/04/10/2018
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % yield obtained in reaction with justification. • %losses occurred in iodine volatility. • Reaction losses, Evaporation losses, Handling losses. The case stands deferred.	

Case No.	9 / NC/4/MEET/Jan/202425/17	
Case Status	Case Approved	
Party Name	KHYATI CHEMICALS PVT LTD	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025	
HQ File Number	HQRNORM REVIW00002229AM24	
RA File Number	082404000285 AM19	
Licence No and Date	0810144118/20/12/2018	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export item: Optical Whitening Agent CI Fluorescent Brightner 264 (Lemonite BFA) Assay 20%		
Qty.: 21000 KILOGRAMS (Kg)		
Import items:		
S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.0552 kg per kg of export

2	Aniline 2,5 Disulphonic Acid	0.0378 kg per kg of export
3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0553 kg per kg of export
4	DIETHANOLAMINE	0.0305 kg per kg of export
5	POLYETHYLENE GLYCOL	0.3230 kg per kg of export

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	10 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00002544AM25
RA File Number	039404000698 AM20
Licence No and Date	0310833325/10/12/2019

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- % yield obtained in reaction with justification.
- %losses occurred in iodine volatility.
- Reaction losses, Evaporation losses, Handling losses.

The case stands deferred.

Case No.	11 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00000011AM24

RA File Number	039404000933 AM20			
Licence No and Date	0310834789/11/02/2020			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Flonicamide Technical 98% MIN.	1 Kg	1	2-Aminoacetonitrile Hydrochloride(2AAN-HCL)	0.44 kg
		2	4- TFNA (4-Trifluoromethyl) pyridine nicotinic acid) or 4-(Trifluoromethyl) pyridine-3-carboxylic acid)	1.02 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	12 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	SRF LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM REVIW00001374AM25		
RA File Number	052404000064 AM21		
Licence No and Date	0510414282/29/05/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended (in Kg)
TOPRAMEZONE (P 32)	1 Kg	DIMETHYL DISULPHIDE (DMDS)	0.5942
		POTASSIUM METHOXIDE	1.1062

		5-ETHYL-2-METHYLPYRIDINE (MEP)	0.068
		ACTIVATED CARBON POWDER - Grade Carbopal Gn-P - MAKE: DONAU CARBON	0.100
		FORMIC ACID	0.4297
		DIETHYL ETHOXY METHYLENE MALONATE (EMME)	1.0365
		HYDRAZINE HYDRATE (100%)	0.3267
		ACETIC ACID	0.8194
		DIMETHYL FORMAMIDE (DMF)	4.00
		3 NITRO O XYLENE	1.3742
		BUTYL ACETATE	1.000
		47% HYDROBROMIC ACID (HBR)	0.9868
		TRIPHENYLPHOSPINE	0.0323
		PALLADIUM CHLORIDE CRYSTALS	0.0028
		10% Pd/CP RW 4515	0.0013

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	13 / NC/4/MEET/Jan/202425/17
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025

HQ File Number	HQRNORM REVIW00000287AM25
RA File Number	062404000061 AM21
Licence No and Date	0610039685/12/11/2020
Norms Committee Decision: The committee reviewed the case, noting the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/Apr/202324/1, dated 03.05.2023). As the previous approved norms for subject Advance Authorization align with the packing policy, HBP-2023. Following discussion and based on the recommendation of the technical authority, the committee decided to maintain the status quo of previous NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	14 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	PSI STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00003320AM25
RA File Number	04AA04009265 AM21
Licence No and Date	0411000752/03/05/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under Export Item Name: CUT AND POLISHED GRANITE Qty.: 58900 Sq. ft Import Item: Multi Wire Saw Rope (6.3/37, 37 Bead External Diameter 37 Beads per meter with plastic reinforcement) Each rope length 20 meter (Total Length 4560 Mtr (76 Wires x 20 Mtr x 3 Sets) Qty.: Up to 1.2% of FOB value of exports The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	15 / NC/4/MEET/Jan/202425/17
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00000288AM25
RA File Number	06AA04004874 AM22
Licence No and Date	0611000605/29/07/2021
Norms Committee Decision: The committee reviewed the firm's request for norm re-fixation/enhancement (NC Meeting No. NC/4/MEET/May/202324/2, dated 02.05.2023). As the previous approved norms for subject Advance Authorization align with the packing policy, HBP-2023. Following discussion and based on the recommendation of the technical authority, the committee decided to maintain the status quo of previous NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	16 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	SRF LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM REVIW00001376AM25		
RA File Number	05AA04054832 AM22		
Licence No and Date	0511004002/05/08/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended (IN KG)
Topramezone (Topramezone)	1 Kg	N-BUTANOL	1.4219
		DIMETHYL FORMAMIDE (DMF)	4.00
		3 NITRO O XYLENE	1.3742
		POTASSIUM METHOXIDE	1.1062

		BUTYL ACETATE	1.00
		Potassium Carbonate Granules	1.2839
		ACTIVATED CARBON POWDER - Grade Carbopal Gn-P - MAKE: DONAU CARBON	0.100
		DIMETHYL DISULPHIDE (DMDS)	0.5942
		47 PERCENT HYDROBROMIC ACID (HBR)	0.9868
		5-ETHYL-2-METHYLPYRIDINE (MEP)	0.068
		ACETIC ACID (Bulk)	0.8194
		TRIPHENYLPHOSPINE	0.0323
		DIETHYL ETHOXY METHYLENE MALONATE (EMME)	1.0365
		FORMIC ACID	0.4297
		Potassium Carbonate Powder (PSD? 100 to 400 mesh)	0.9339
		Hydrazine Hydrate (100 PERCENT	0.3267
		Pd/C (10 PERCENT Pd and 55.9 PERCENT Water) - P32	0.00137
		PALLADIUM (II) CHLORIDE - P32	0.0028
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	17 / NC/4/MEET/Jan/202425/17
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Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00165147AM22
RA File Number	03AA04052942 AM22
Licence No and Date	0311006257/18/08/2021
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via video conferencing. The case is deferred.	

Case No.	18 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	CREEDX COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00004904AM25
RA File Number	52AA04015114 AM22
Licence No and Date	5211001269/08/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish following information: • Specification with Size of Export and import items. • Net content of import item in export item, giving Photographs of Export Item. • To justify the export quantities, as quantities of import item are much higher than export items when other indigenous items are also using. • To give complete calculation of requirement of import item/s and indigenous items in Kg terms and to fill 4 E table accordingly. The case stands for deferred.	

Case No.	19 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00191730AM22
RA File Number	03AA04082803 AM22
Licence No and Date	0311007171/23/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm has submitted incomplete reply. Therefore, the committee decided to send a final reminder to furnish proper reply of the following: For export item no 3: - 1. It is a single stage reaction, justification for 15 %wastage, /consumption data certified by auditor of the company For export item no 7: - 1. % purity of export product For export item no 8: - 1. Blend ratio of export. 2. Justification for 20 % wastage in distillation process. 3. Copy of earlier NC decision if approved earlier for any export item. The case stands for deferred.	

Case No.	20 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025

and Date	
HQ File Number	HQRNORM REVIW00002070AM25
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing with following information: • Mfg. process with complete chemistry with mol weight of export and import and % yield The case stands for deferred.	

Case No.	21 / NC/4/MEET/Jan/202425/17																			
Case Status	Case Approved																			
Party Name	ATUL LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025																			
HQ File Number	HQRNORM REVIW00003720AM25																			
RA File Number	08AX04000032 AM22																			
Licence No and Date	0811003432/15/12/2021																			
Norms Committee Decision:																				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under																				
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="3">Metsulfuron-Methyl Technical</td><td rowspan="3">1 kg</td><td>1</td><td>2-(Carbomethoxy) Benzenesulfonamide 99% (MSB)</td><td>0.833 kg.</td></tr><tr><td>2</td><td>2-Amino-4-Methoxy-6-Methyl-1,3,5-Triazine (AMMT))</td><td>0.411 kg.</td></tr><tr><td>3</td><td>N-Butyl Isocyanate (NBI 99%)</td><td>0.190 kg.</td></tr></table>					Export Item	Quantity	S. No	Import item	Quantity Recommended	Metsulfuron-Methyl Technical	1 kg	1	2-(Carbomethoxy) Benzenesulfonamide 99% (MSB)	0.833 kg.	2	2-Amino-4-Methoxy-6-Methyl-1,3,5-Triazine (AMMT))	0.411 kg.	3	N-Butyl Isocyanate (NBI 99%)	0.190 kg.
Export Item	Quantity	S. No	Import item	Quantity Recommended																
Metsulfuron-Methyl Technical	1 kg	1	2-(Carbomethoxy) Benzenesulfonamide 99% (MSB)	0.833 kg.																
		2	2-Amino-4-Methoxy-6-Methyl-1,3,5-Triazine (AMMT))	0.411 kg.																
		3	N-Butyl Isocyanate (NBI 99%)	0.190 kg.																
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP																				

Case No.	22 / NC/4/MEET/Jan/202425/17
Case Status	Case Rejected
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00003524AM25
RA File Number	02AX04000044 AM22
Licence No and Date	0211001750/03/01/2022
Norms Committee Decision: The committee reviewed the case, noting the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/Jun/202425/4, dated 13.06.2024). However, the firm's request lacked sufficient justification for enhancement. Following discussion and based on the recommendation of the technical authority, the committee decided to maintain the status quo of previous NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	23 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00323957AM22
RA File Number	03AX04000658 AM22
Licence No and Date	0311010680/19/01/2022
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via video conferencing. The case is deferred.	

Case No.	24 / NC/4/MEET/Jan/202425/17
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Case Status	Case Deferred
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00329385AM22
RA File Number	08AX04000075 AM22
Licence No and Date	0811003847/24/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	25 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00002923AM25
RA File Number	03AX04001260 AM22
Licence No and Date	0311012333/07/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % yield obtained in reaction with justification. • %losses occurred in iodine volatility. • Reaction losses, Evaporation losses, Handling losses. The case stands deferred.	

Case No.	26 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025

HQ File Number	HQRNORM REVIW00001375AM25
RA File Number	05AX04001416 AM22
Licence No and Date	0511011657/06/04/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under

Export Item	Quantity	Import item	Quantity Recommended (Kg.)
Topramezone (Topramezone)	Kg	N-BUTANOL	1.4219
		DIMETHYL FORMAMIDE (DMF)	4.00
		3 NITRO O XYLENE	1.3742
		POTASSIUM METHOXIDE	1.1062
		BUTYL ACETATE	1.00
		Potassium Carbonate Granules	1.2839
		METHANOL	1.00
		ACTIVATED CARBON POWDER - Grade Carbopal Gn-P - MAKE: DONAU CARBON	0.100
		DIMETHYL DISULPHIDE (DMDS)	0.5942
		47% HYDROBROMIC ACID (HBR)	0.9868
		5-ETHYL-2-METHYLPYRIDINE (MEP)	0.068
		ACETIC ACID (Bulk)	0.8194
		DIETHYL ETHOXY	1.0365

		METHYLENE MALONATE (EMME)	
		TRIPHENYLPHOSPINE	0.0323
		FORMIC ACID	0.4297
		Potassium Carbonate Powder (PSD? 100 to 400 mesh)	0.9339
		Hydrazine Hydrate (100%)	0.3267
		PD METAL (PALLADIUM)	0.00016

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	27 / NC/4/MEET/Jan/202425/17	
Case Status	Case Approved	
Party Name	STYLAM INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025	
HQ File Number	HQRNORM APPLY 00000404AM23	
RA File Number	30AX04000028 AM23	
Licence No and Date	3011002054/25/04/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1	SINGLE SIDE DECORATIVE ANTI FINGER LAMINATES ((THICKNESS: 2.00 MM +/- 1MM), TOTAL SHEETS: 20000 NOS., TOTAL SQM: 59536 SQM))	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:		
Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 205 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (200 GSM - 290 GSM)	0.270 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	1K CLEAR UV PRIMER	Deleted not given in SION and no details
9	1K CLEAR UV PUTTY	Deleted not given in SION and no details
10	ANTI YEL PHOT	Deleted not given in SION and no details
11	SB LEVELL ADD	Deleted not given in SION and no details
12	FIN UV TRASP 1K G03	Deleted not given in SION and no details
Note: 1. The above norm has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.		

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The Quantity of BOPP Film given above will be for One Sq. Meter of Decorative Laminates irrespective of Thickness and Weight of Decorative Laminates to be exported.

4. The Quantity of all the other items unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having Thickness Range between 1.00 MM to 2.00 MM.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	28 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JALQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Specific chemical name of the export item (DISINFECTANT SOLID TOXIC NOS) indicating end use. • Chemical reaction indicating molecular weight of reactants and products with yield of the reaction.	

- Current production/consumption data duly certified by chartered accountant.

The case is deferred.

Case No.	29 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MITTAL PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001168AM23
RA File Number	13AX04000055 AM23
Licence No and Date	1311001251/03/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Chemical reaction indicating molecular weight of reactants and products and yield with justification. • CAO report of Import item indicating purity. • Specific name of indigenous item/s to use in manufacturing the export item. The case is deferred.	

Case No.	30 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001736AM23
RA File Number	08AX04000494 AM23
Licence No and Date	0811005368/29/06/2022
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm had been asked to appear before the norms committee to explain its case. However, due to a technical problem	

with the online video conferencing system, the personal hearing could not be conducted. After detailed deliberation, the committee decided to grant another opportunity to the firm for a personal hearing via video conference.

The case is deferred.

Case No.	31 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002407AM23
RA File Number	06AX04000155 AM23
Licence No and Date	0611001503/02/08/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Description	Qty.	Import Item	Qty. Recommended
Lithium silicate	1 kg	LITHIUM HYDROXIDE MONOHYDRATE	0.08 Kg
Lithium Hybrid silicate	1 kg	LITHIUM HYDROXIDE MONOHYDRATE	0.075 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	32 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002760AM23
RA File Number	02AX04000272 AM23

Licence No and Date	0211002901/24/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to send a final reminder to the firm to furnish the % Net content of import in export. The case stands for deferred.	

Case No.	33 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	KARJEN INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM APPLY 00002985AM23		
RA File Number	02AX04000306 AM23		
Licence No and Date	0211002992/07/09/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty,	Import Item	Qty, recommended
Liquid Printing Ink mediums for Flexographic & Gravure Process	5000 Kg	CLHORINATED POLYPROPYLENE / CP- 30	300 Kg
Liquid Printing Inks for Flexographic & Gravure process in various colours	6666 Kg	CLHORINATED POLYPROPYLENE / CP- 30	400 kg
Liquid Printing Inks for Flexographic & Gravure process in Black colour	5000 kg	CLHORINATED POLYPROPYLENE / CP- 30	300 Kg
Note: The above norms are approved for one-time use only, as the cost of indigenous items shown in the application is significantly less than that of imported items.			
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	34 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00000888AM24
RA File Number	03AX04003376 AM23
Licence No and Date	0311018292/30/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing with justification for the requirement of import item no 3 by: • Furnishing chemistry and % yield on molar basis as given earlier. • Composition of export item given earlier. The case stands for deferred.	

Case No.	35 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM APPLY 00003727AM23		
RA File Number	32AX04000304 AM23		
Licence No and Date	3211003802/14/10/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
PARAFFIN WAX (Refined & oil content 5%, as per COA)	199370 Kg	SLACK WAX (oil content 30% as per COA)	239244 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	36 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	HEUBACH COLORANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM REVIW00005118AM25		
RA File Number	03AX04003574 AM23		
Licence No and Date	0311018625/17/10/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under			
Export item	Qty.	Import item	Qty. Recommended
Permanent Yellow P-G-IN (Pigment yellow 14, C.I. No. 21095)	1 kg.	Acetoacet-O-Toluidide TF	0.517 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	37 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00005119AM25
RA File Number	03AX04003575 AM23
Licence No and Date	0311018620/17/10/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export item	Qty.	Import item	Qty. Recommended
Novotex Red ARCY-IN	1 kg	BON - Betaoxinaftoic Acid	0.353 kg.
PV Fast Scarlet 4R	1 kg	BON - Betaoxinaftoic Acid	0.480 kg.
PV Fast Brown RL	1 kg	BON - Betaoxinaftoic Acid	0.530 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	38 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004447AM23
RA File Number	03AX04004056 AM23
Licence No and Date	0311019329/18/11/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for **personal hearing** with justification for the following:

- Chemistry given is incomplete.
- Yield shown in stg III is very low.
- No recovery of solvent is shown.

The case stands for deferred.

Case No.	39 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004539AM23

RA File Number	05AX04002388 AM23		
Licence No and Date	0511015953/22/11/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under			
Export item	Qty.	Import item	Qty. Recommended
Carbendazim 60% WP(Carbendazim 60% WP)	1 kg.	Carbendazim Technical 98% W/W MIN	0.606 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	40 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004727AM23
RA File Number	03AX04004381 AM23
Licence No and Date	0311019655/01/12/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing with the following:	
• Please furnish molar weight and %yield on molar basis for each step. • Detail of import item no-2 and its use. • Use of TEA is not shown in reactions.	
The case stands deferred.	

Case No.	41 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved

Party Name	FEROLITE JOINTINGS LIMITED.			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00004912AM23			
RA File Number	05AX04002657 AM23			
Licence No and Date	0511016277/09/12/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Item of Export	Qty.	S.N.	Item of Import	Qty. recommended per kg of export
1. NAM Jointing Sheets of other mineral substances	I kg	1.	Acrylonitrile Butadine Rubber Kumho (Grade KNB-35H/ N-230S/ NBR3280)	0.1272 Kg
		2.	Cellulose Pulp (Arbocel ZZ 8/1-G)	0.0318 Kgs
		3	Bleached Hard Wood Craft Pulp	0.053 Kgs
2. NAM Jointing Sheets of other mineral substances	1 Kg	4	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1272 Kg
		5	Cellulose Pulp / Arbocel ZZ 8/1-G	0.0318 Kgs
		6	Bleached Hard Wood Craft Pulp	0.053 Kgs
3. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp-	1 Kg	7	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1484 Kg
		8	Aramid Pulp 0502/Kevlar 8F982	0.053 Kgs
		9	Rockwool Mineral Fibers / Rockseal RS440 / Rockseal RS480	0.212 Kgs
4. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp-	1 kg	10	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1484 Kg
		11	Aramid Pulp 0502/Kevlar 8F982	0.053 Kgs

		12	Rockwool Mineral Fibers / Rockseal RS440 / Rockseal RS480	0.212 Kgs
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	42 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00004157AM25
RA File Number	03AX04004584 AM23
Licence No and Date	0311020039/16/12/2022

Norms Committee Decision:

committee considered the case according to the agenda and other relevant documents and noted that the firm's representative appeared for a personal hearing to explain their case. The committee heard them and examined all shipping bills and other supporting documents. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the ad-hoc norms as follows:

Export item	Qty.	Import item	Qty. Recommended
Lubricants (Asstd grades/brands) for Auto/Engine/Others) density @ 88% per Ltr 4,40,000 KG (Per KG Base Oil content 85% +/- 6% & Additives content 15% +/- 12%)	500000 Litre.	Base Oil (Asstd grades/brands)	374000 Kg.
		Additives Asstd grades brands	66000 Kg.
Packing Material 4 LTR (NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY))	1,25,000 Number	Packing Material 4 LTR (NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY))	1,25,000 Number (Net to Net)

Note; - RA may check Shipping bill for export item-2 at the time of redemption of Authorization.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	43 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005597AM23
RA File Number	06AX04000312 AM23
Licence No and Date	0611001795/06/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing with the following: • Manufacturing process giving complete chemical reaction indicating molecular weight of both reactants and products, giving yield of the reaction. • COA report of Import and export items and calculation of the requirement of raw materials based on Chemical reaction. • End use of Export item. The case stands deferred.	

Case No.	44 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	BEE CHEMS		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM APPLY 00005944AM23		
RA File Number	06AX04000332 AM23		
Licence No and Date	0611001831/27/01/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
LITHIUM CHLORIDE (99 PERCENT ANHYDROUS)	1 Kg	LITHIUM CARBONATE	0.967 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	45 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007171AM23
RA File Number	05AX04003605 AM23
Licence No and Date	0511017974/24/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Composition of export item, giving COA report. • COA report of import items indicating moisture content. • Calculation of the requirement of raw materials (both imported and indigenous) for the manufacture of export item. • End use of export item. The case stands deferred.	

Case No.	46 / NC/4/MEET/Jan/202425/17
Case Status	Case Rejected
Party Name	SAVITA POLYMERS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000220AM24
RA File Number	03AX04005069 AM23
Licence No and Date	0311022834/17/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee	

decided to close the case.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	47 / NC/4/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	ATUL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00000415AM24			
RA File Number	08AX04002176 AM23			
Licence No and Date	0811007987/26/04/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S.N.	Import item	Quantity Recommended
Indoxacarb (9:1) Technical	1Kg	1.	(2S)-Methyl-5-chloro-2,3-dihydro-2-hydroxy-1-oxo-1H-indene-2-carboxylate	0.61 kg.
		2.	Diethyl carbonate	0.095 kg
		3.	Phosphorous pentoxide	0.550 kg
		4.	Diethoxy methane (Ethylal)	0.400 kg
		5.	Methyl acetate	1.108 kg.
		6.	5% Palladium on carbon	0.001 kg.
		7.	Para Tri Fluro Methoxy Aniline	0.400 kg.
		8.	N-Hexane	0.362 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	48 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000530AM24
RA File Number	09AX04000076 AM24
Licence No and Date	0911004934/02/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: Self Adhesive Paper (160 GSM +/- 10%) Thermal Transfer paper

Qty.: 2500000 Sq. Mtr.

Import Items:

S.No.	Item Description	Quantity recommended
1.	THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths	1.04 Sq. Mt/Sqmt of export item
2.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	1.04 Sq. Mt/Sqmt of export item
3.	Plasticizer Oil / Rubber Plasticizer	0.00396 kg//Sqmt of export item
4.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item
6	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item

Note:- GSM of export item should be match with GMS of import item.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	49 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001381AM24
RA File Number	03AX04001019 AM24
Licence No and Date	0311024331/07/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % Active content of each export item. • Import item ESCORENE is brand name, provide the generic name. The case stands deferred.	

Case No.	50 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	VK Global
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001642AM24
RA File Number	05AX04000745 AM24
Licence No and Date	0511019372/15/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Detailed Specification with size, specific material makes, quality etc., of both import and export items.	

- Printing process of mugs, indicating indigenous items in 4 E table.

The case stands deferred.

Case No.	51 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001894AM24
RA File Number	05AX04000786 AM24
Licence No and Date	0511019422/19/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Items; MODIFIED CLAY (moisture content of 0.7%)

Quantity: 1814400 Kg

Import Items:

Item Description	Qty. recommended per Kg of Export
BENTONITE	0.722 kg
DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE (PURITY MINIMUM 70 PERCENT / DI ALKYL QUATERNARY AMMONIUM SALT)	0.495 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	52 / NC/4/MEET/Jan/202425/17
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Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002151AM24
RA File Number	03AX04001310 AM24
Licence No and Date	0311024816/23/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (P-560 H VERSION) (Solid Content 53-57%)

Qty.: 93005 Kg

Import items:

S. no.	Item description	Qty. Recommended per kg of export
1	Copolymer emulsion 1 (VAE)	0.252 kg
2	Copolymer emulsion 2 (PU Based)	0.101 kg
3	Rosin Esters	0.201 kg
4	Polyacrylate based Thickener	0.045 kg
5	FA based Emulsifier	0.010 kg
6	Mineral oil based Defoamer	0.003 kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	53 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved

Party Name	PIDILITE INDUSTRIES LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025																
HQ File Number	HQRNORM APPLY 00002153AM24																
RA File Number	03AX04001307 AM24																
Licence No and Date	0311024817/23/06/2023																
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (BL 5518 AS) (Solid Content 58%) Qty.: 25800 Kg Import items: <table border="1"> <thead> <tr> <th>S. no.</th> <th>Item description</th> <th>Qty. Recommended per kg of export</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Copolymer emulsion 1 (VAE)</td> <td>0.088 kg</td> </tr> <tr> <td>2</td> <td>Polyacrylate based Thickener</td> <td>0.020 kg</td> </tr> <tr> <td>3</td> <td>FA based Emulsifier</td> <td>0.001 kg</td> </tr> <tr> <td>4</td> <td>Mineral oil based Defoamer</td> <td>0.003 kg</td> </tr> </tbody> </table> The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			S. no.	Item description	Qty. Recommended per kg of export	1	Copolymer emulsion 1 (VAE)	0.088 kg	2	Polyacrylate based Thickener	0.020 kg	3	FA based Emulsifier	0.001 kg	4	Mineral oil based Defoamer	0.003 kg
S. no.	Item description	Qty. Recommended per kg of export															
1	Copolymer emulsion 1 (VAE)	0.088 kg															
2	Polyacrylate based Thickener	0.020 kg															
3	FA based Emulsifier	0.001 kg															
4	Mineral oil based Defoamer	0.003 kg															

Case No.	54 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002154AM24
RA File Number	03AX04001308 AM24
Licence No and	0311024818/23/06/2023

Date		
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (BL 5518 A) (Solid Content 58%)		
Qty.: 25800 Kg		
Import items:		
S. no.	Item description	Qty. Recommended per kg of export
1	Copolymer emulsion 1 (VAE)	0.089 kg
2	Polyacrylate based Thickener	0.035 kg
3	FA based Emulsifier	0.001 kg
4	Mineral oil based Defoamer	0.003 kg
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.		

Case No.	55 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00002739AM24
RA File Number	03AX04001311 AM24
Licence No and Date	0311024942/27/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the established norms in past for export item water-based pressure-sensitive natural rubber latex-based adhesive (P-560 S VERSION) differ from the current request. Therefore, the committee decided to request clarification from the firm.	

The case is deferred.

Case No.	56 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003962AM24
RA File Number	06AX04000115 AM24
Licence No and Date	0611002103/04/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	57 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM APPLY 00004358AM24		
RA File Number	06AX04000110 AM24		
Licence No and Date	0611002116/11/07/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export description	Qty	Import Description	Qty. recommended
EPTC TECHNICALCONTAINING D-N-PROPYLAMINE QTY-111358.57 Kg.& AMMONIUM THIOCYNATE QTY-87363.49 Kg.	2,00,000 kg.	DI-N-PROPYLAMINE	1,11,400 kg.
		AMMONIUM THIOCYNATE	87,400 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	58 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004533AM24
RA File Number	08AX04000730 AM24
Licence No and Date	0811008818/20/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S.N.	Import item	Quantity Recommended
Indoxacarb (9:1) 1Kg Technical		1.	(2S)-Methyl-5-chloro-2,3-dihydro-2-hydroxy-1-oxo-1H-indene-2-carboxylate	0.61 kg.
		2.	Diethyl carbonate	0.095 kg
		3.	Phosphorous pentoxide	0.550 kg
		4.	Diethoxy methane (Ethylal)	0.400 kg
		5.	Methyl acetate	1.108 kg.
		6.	5% Palladium on carbon	0.001 kg.
		7.	Para Tri Fluro Methoxy Aniline	0.400 kg.
		8.	N-Hexane	0.362 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	59 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004548AM24
RA File Number	06AX04000132 AM24
Licence No and Date	0611002129/20/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	60 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004641AM24
RA File Number	02AX04000241 AM24
Licence No and Date	0211004818/25/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The chemical reaction indicating molecular weight of both reactants and product and yield of the reaction. • Material balance between raw materials used (both imported and indigenous) and end product obtained and accordingly to fill indigenous items in 4 E. • Manufacturing process indicating raw materials used (both imported and indigenous) and to submit COA reports of export and import items.	

The case stands deferred.

Case No.	61 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004702AM24
RA File Number	06AX04000140 AM24
Licence No and Date	0611002146/28/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	62 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005251AM24
RA File Number	02AX04000307 AM24
Licence No and Date	0211004991/25/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The chemical reaction indicating molecular weight of both reactants and product and yield of the reaction. • Material balance between raw materials used (both imported and indigenous) and end product obtained and accordingly to fill indigenous items in 4 E.	

- Manufacturing process indicating raw materials used (both imported and indigenous) and to submit COA reports of export and import items.

The case stands deferred.

Case No.	63 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005460AM24
RA File Number	05AX04001590 AM24
Licence No and Date	0511020800/05/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: Modified Shale Stabiliser (Oil Well Chemical)

Qty.: 1 Kg

Import Items.

S.No.	Import Description	Qty. recommended per Kg of export item
1	Humic Powder	0.880Kg
2	Gilsonite / Natural Asphalt	0.210 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	64 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00005461AM24
RA File Number	05AX04001591 AM24
Licence No and Date	0511020801/05/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of import items (from foreign supplier) and also Export items, clearly indicating Composition and moisture content. • Calculation for the requirement of raw materials giving justification of the wastage <i>claimed.</i> The case stands for deferred.	

Case No.	65 / NC/4/MEET/Jan/202425/17	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025	
HQ File Number	HQRNORM APPLY 00005573AM24	
RA File Number	05AX04001698 AM24	
Licence No and Date	0511020876/11/09/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Items; MODIFIED CLAY (moisture content of 0.7%)		
Quantity: 1474200 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg

2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE, PURITY MINIMUM 70 PERCENT / DI ALKYL QUATERNARY AMMONIUM SALT	0.495 Kg
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The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	66 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00006104AM24
RA File Number	08AX04001308 AM24
Licence No and Date	0811009598/09/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S.N.	Import item	Quantity Recommended
Indoxacarb (9:1) Technical	1Kg	1.	(2S)-Methyl-5-chloro-2,3-dihydro-2-hydroxy-1-oxo-1H-indene-2-carboxylate	0.61 kg.
		2.	Diethyl carbonate	0.095 kg
		3.	Phosphorous pentoxide	0.550 kg
		4.	Diethoxy methane (Ethylal)	0.400 kg
		5.	Methyl acetate	1.108 kg.
		6.	5% Palladium on carbon	0.001 kg.
		7.	Para Tri Fluro Methoxy Aniline	0.400 kg.

		8.	N-Hexane	0.362 kg.
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The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	67 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00006105AM24
RA File Number	08AX04001181 AM24
Licence No and Date	0811009599/09/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
2,4 D dimethylamine Salt (670 gms/litre of 2,4 D Acid content)	1 ltr.	1	Phenol	0.465 kg.
		2	Mono Chloro Acetic Acid	0.386 kg.
		3	Dimethylamine 40% w/w (Aqueous solution)	0.040 kg.
		4	Dimethylamine 40% w/w (Aqueous solution)	0.372 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	68 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred

Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00006206AM24
RA File Number	02AX04000415 AM24
Licence No and Date	0211005269/12/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The chemical reaction indicating molecular weight of both reactants and product and yield of the reaction. • Material balance between raw materials used (both imported and indigenous) and end product obtained and accordingly to fill indigenous items in 4 E. • Manufacturing process indicating raw materials used (both imported and indigenous) and to submit COA reports of export and import items. The case stands deferred.	

Case No.	69 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00004354AM25
RA File Number	31AX04000193 AM24
Licence No and Date	3111002736/20/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has requested for review, but the import quantity asked for in the review against each export item is not matching. Therefore, the committee decided to ask the firm to furnish proper reply of the following: • To give the correct Import and indigenous quantity of Glass Fibres Rovings with specifications required against each export item separately. • Net quantity and wastage may be given against each export item. The case stands for deferred.	

Case No.	70 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00004353AM25
RA File Number	31AX04000205 AM24
Licence No and Date	3111002742/25/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has requested for review, but the import quantity asked for in the review against each export item is not matching. Therefore, the committee decided to ask the firm to furnish proper reply of the following: • To give the correct Import and indigenous quantity of Glass Fibres Rovings with specifications required against each export item separately. • Net quantity and wastage may be given against each export item. The case stands for deferred.	

Case No.	71 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm has submitted incomplete reply. Therefore, the committee decided to ask the firm to furnish proper reply of the following: • To give the correct Import and indigenous quantity of Glass Fibres Rovings with specifications required against each export item separately. • Net quantity and wastage may be given against each export item.	

The case stands for deferred.

Case No.	72 / NC/4/MEET/Jan/202425/17										
Case Status	Case Approved										
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025										
HQ File Number	HQRNORM APPLY 00006684AM24										
RA File Number	13AX04000237 AM24										
Licence No and Date	1311002309/07/11/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty. recommended</th></tr><tr><td>Rhodium as Rhodium solution (Rh content 5% to 15%)</td><td>1 Gram</td><td>Rhodium powder</td><td>1 Gram/Gram Rhodiumcontent in export</td></tr></table>				Export Item	Qty.	Import Item	Qty. recommended	Rhodium as Rhodium solution (Rh content 5% to 15%)	1 Gram	Rhodium powder	1 Gram/Gram Rhodiumcontent in export
Export Item	Qty.	Import Item	Qty. recommended								
Rhodium as Rhodium solution (Rh content 5% to 15%)	1 Gram	Rhodium powder	1 Gram/Gram Rhodiumcontent in export								
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.											

Case No.	73 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00006685AM24
RA File Number	13AX04000235 AM24
Licence No and Date	1311002310/07/11/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Qty.	Import Item	Qty. recommended
Palladium as Palladium solution (Pd content 10% to 30%)	1 Gram	Palladium sponge	1 Gram/Gram Palladiumcontent in export
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	74 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM APPLY 00006710AM24		
RA File Number	13AX04000236 AM24		
Licence No and Date	1311002313/07/11/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
Platinum as Platinum Solution (Pt content 10% to 30%)	1 Grams	Platinum sponge	1 Gram/Gram Platinum content in export
Platinum as Platinum Compound (Pt content 35% to 80%)	1 Grams	Platinum sponge	1 Gram/GramPlatinum content in export
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	75 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		

HQ File Number	HQRNORM APPLY 00006920AM24			
RA File Number	08AX04001568 AM24			
Licence No and Date	0811009998/20/11/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S.N.	Import item	Quantity Recommended
Indoxacarb (9:1) Technical	1Kg	1.	(2S)-Methyl-5-chloro-2,3-dihydro-2-hydroxy-1-oxo-1H-indene-2-carboxylate	0.61 kg.
		2.	Diethyl carbonate	0.095 kg
		3.	Phosphorous pentoxide	0.550 kg
		4.	Diethoxy methane (Ethylal)	0.400 kg
		5.	Methyl acetate	1.108 kg.
		6.	5% Palladium on carbon	0.001 kg.
		7.	Para Tri Fluro Methoxy Aniline	0.400 kg.
		8.	N-Hexane	0.61 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	76 / NC/4/MEET/Jan/202425/17
Case Status	Case Rejected
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007064AM24
RA File Number	05AX04002507 AM24
Licence No and	0511022282/28/11/2023

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the import item under the Advance Authorization is in solid, while the export item is in Liters. Therefore, norms cannot be established in Liters. After extensive discussion and based on the recommendation of the technical authority, the committee decided to reject the case. The RA concerned may take necessary action, subject to compliance with other standard conditions on HBP	

Case No.	77 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007368AM24
RA File Number	06AX04000275 AM24
Licence No and Date	0611002361/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	78 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007400AM24
RA File Number	06AX04000278 AM24
Licence No and Date	0611002367/14/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to	

explain their case.

The case stands deferred.

Case No.	79 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007406AM24
RA File Number	02AX04000541 AM24
Licence No and Date	0211005575/14/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The chemical reaction indicating molecular weight of both reactants and product and yield of the reaction. • Material balance between raw materials used (both imported and indigenous) and end product obtained and accordingly to fill indigenous items in 4 E. • Manufacturing process indicating raw materials used (both imported and indigenous) and to submit COA reports of export and import items. The case stands deferred.	

Case No.	80 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007517AM24
RA File Number	06AX04000286 AM24
Licence No and Date	0611002375/21/12/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a **personal hearing** before the Norms Committee with all supporting documents to explain their case.

The case stands deferred.

Case No.	81 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00007535AM24
RA File Number	08AX04001754 AM24
Licence No and Date	0811010317/22/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
2,4 D dimethylamine Salt (600 gms/litre of 2,4 D Acid content)	1 ltr	1	Phenol	0.417 kg.
		2	Mono Chloro Acetic Acid	0.346 kg.
		3	Dimethylamine 40% w/w (Aqueous solution)	0.040 kg.
		4	Dimethylamine 40% w/w (Aqueous solution)	0.333 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	82 / NC/4/MEET/Jan/202425/17
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Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00002545AM25
RA File Number	03AX04004526 AM24
Licence No and Date	0311030559/30/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % yield obtained in reaction with justification. • %losses occurred in iodine volatility. • Reaction losses, Evaporation losses, Handling losses. The case stands deferred.	

Case No.	83 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00008238AM24
RA File Number	02AX04000643 AM24
Licence No and Date	0211005862/31/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The chemical reaction indicating molecular weight of both reactants and product and yield of the reaction. • Material balance between raw materials used (both imported and indigenous) and end product obtained and accordingly to fill indigenous items in 4 E. • Manufacturing process indicating raw materials used (both imported and indigenous) and to submit COA reports of export and import items. The case stands deferred.	

Case No.	84 / NC/4/MEET/Jan/202425/17	
Case Status	Case Approved	
Party Name	UNITED MUD-CHEM PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025	
HQ File Number	HQRNORM APPLY 00008769AM24	
RA File Number	03AX04005225 AM24	
Licence No and Date	0311031518/27/02/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Items; ORGANOPHILIC CLAY (moisture content of 3.09%, as per COA)		
Quantity: 1234 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	Nontreated Grinded Bentonite (moisture content of 12%,)	0.7733kg
2	Di (hydrogenated tallow) dimethyl ammonium chloride (Active Content 74-76%)	0.3867Kg
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP		

Case No.	85 / NC/4/MEET/Jan/202425/17	
Case Status	Case Approved	
Party Name	ATUL LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025	
HQ File Number	HQRNORM APPLY 00008799AM24	
RA File Number	08AX04002156 AM24	

Licence No and Date	0811010901/28/02/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S.N.	Import item	Quantity Recommended
Indoxacarb (9:1) Technical	1Kg	1.	(2S)-Methyl-5-chloro-2,3-dihydro-2-hydroxy-1-oxo-1H-indene-2-carboxylate	0.61 kg.
		2.	Diethyl carbonate	0.095 kg
		3.	Phosphorous pentoxide	0.550 kg
		4.	Diethoxy methane (Ethylal)	0.400 kg
		5.	Methyl acetate	1.108 kg.
		6.	5% Palladium on carbon	0.001 kg.
		7.	Para Tri Fluro Methoxy Aniline	0.400 kg.
		8.	N-Hexane	0.61 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	86 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00009132AM24
RA File Number	08AX04002210 AM24
Licence No and Date	0811011021/14/03/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	87 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00005347AM25
RA File Number	31AX04000349 AM24
Licence No and Date	3111003275/20/03/2024
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via video conferencing. The case is deferred.	

Case No.	88 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00009248AM24
RA File Number	02AX04000765 AM24
Licence No and Date	0211006220/21/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The chemical reaction indicating molecular weight of both reactants and product and yield of the	

reaction.

- Material balance between raw materials used (both imported and indigenous) and end product obtained and accordingly to fill indigenous items in 4 E.
- Manufacturing process indicating raw materials used (both imported and indigenous) and to submit COA reports of export and import items.

The case stands deferred.

Case No.	89 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00005499AM25
RA File Number	31AX04000362 AM24
Licence No and Date	3111003313/26/03/2024
Norms Committee Decision:	
The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via video conferencing.	
The case is deferred.	

Case No.	90 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000143AM25
RA File Number	08AX04002310 AM24
Licence No and Date	0811011237/08/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
PROFENOFOS 50% EC)	1 LITERS	1	N-PROPYL BROMIDE	0.178 Kg.
		2	DIETHYL-THIO- PHOSPHORYL CHLORIDE (DIETHYL PHOSPHORO CHLORIDE THIOATE)	0.274 kg.
		3	ORTHO CHLOROPHENOL	0.207 kg.
		4	BROMINE	0.258 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	91 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000391AM25
RA File Number	13AX04000018 AM25
Licence No and Date	1311002953/23/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	92 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000393AM25

RA File Number	13AX04000017 AM25
Licence No and Date	1311002954/23/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	93 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000394AM25
RA File Number	06AX04000030 AM25
Licence No and Date	0611002631/23/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	94 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000399AM25
RA File Number	08AX04000053 AM25
Licence No and Date	0811011353/23/04/2024
Norms Committee Decision: committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
PENDIMETHALIN 40% SC	1 Ltr.	1	4, NITRO ORTHO-XYLENE	0.235 kg.
		2	PROPIONIC ACID	0.271 kg.
		3	ETHYLENE DICHLORIDE	0.063 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	95 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000404AM25
RA File Number	08AX04000091 AM25
Licence No and Date	0811011357/24/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
2,4 D dimethylamine Salt (600 gms/litre of 2,4 D Acid content)	1 ltr.	1	Phenol	0.417 kg.
		2	Mono Chloro Acetic Acid	0.346 kg.
		3	Caustic Soda	0.040 g.
		4	Dimethylamine 40% w/w (Aqueous solution)	0.333 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	96 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000429AM25
RA File Number	06AX04000032 AM25
Licence No and Date	0611002634/25/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	97 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000624AM25
RA File Number	08AX04000107 AM25
Licence No and Date	0811011482/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the justification of 5 % wastage indicating stage of manufacturing where wastage is involved The case stands deferred.	

Case No.	98 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved

Party Name	GSP CROP SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00000684AM25			
RA File Number	08AX04000203 AM25			
Licence No and Date	0811011536/13/05/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACEPHATE 97% SG	1 Kg	1	O, O-DIMETHYL PHOSPHORAMIDO THIOATE (DMPAT) (95%)	1.058 kg.
		2	METHYLENE CHLORIDE	0.084 kg.
		3	ACETIC ANHYDRIDE	0.762 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	99 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000820AM25
RA File Number	06AX04000073 AM25
Licence No and Date	0611002688/20/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case.	
The case stands deferred.	

Case No.	100 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00000996AM25
RA File Number	03AX04000810 AM25
Licence No and Date	0311034231/29/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish % purity of export product. The case stands deferred.	

Case No.	101 / NC/4/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	GSP CROP SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00001436AM25			
RA File Number	08AX04000389 AM25			
Licence No and Date	0811011883/20/06/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACEPHATE TECHNICAL 98%	1 Kg	1	O, O-DIMETHYL PHOSPHORAMIDO THIOATE (DMPAT) (95%)	1.058 kg.
		2	METHYLENE CHLORIDE	0.084 kg.
		3	ACETIC ANHYDRIDE	0.762 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	102 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001553AM25
RA File Number	08AX04000414 AM25
Licence No and Date	0811011934/26/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
ACEPHATE 75% SP	1 Kg	1	O, O-DIMETHYL PHOSPHORAMIDO THIOATE (DMPAT) (95%)	0.882 kg.
		2	METHYLENE CHLORIDE	0.070 kg.
		3	ACETIC ANHYDRIDE	0.635 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	103 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001587AM25
RA File Number	31AX04000084 AM25
Licence No and Date	3111003615/27/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	104 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001776AM25
RA File Number	06AX04000163 AM25
Licence No and Date	0611002815/05/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a **personal hearing** before the Norms Committee with all supporting documents to explain their case.

The case stands deferred.

Case No.	105 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00005500AM25
RA File Number	31AX04000099 AM25
Licence No and Date	3111003644/05/07/2024

Norms Committee Decision:

The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via

video conferencing.

The case is deferred.

Case No.	106 / NC/4/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	GSP CROP SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00001809AM25			
RA File Number	08AX04000495 AM25			
Licence No and Date	0811012014/08/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACEPHATE 97% SG	1 Kg	1	O, O-DIMETHYL PHOSPHORAMIDO THIOATE (DMPAT) (95%)	1.058 kg.
		2	METHYLENE CHLORIDE	0.084 kg.
		3	ACETIC ANHYDRIDE	0.762 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP				

Case No.	107 / NC/4/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	GSP CROP SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00001810AM25			
RA File Number	08AX04000499 AM25			
Licence No and	0811012015/08/07/2024			

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
ACETAMIPRID 20% SP	1 Kg	2-chloro-5-chloromethyl pyridine (CCMP)	0.189 kg.
		N-cyano N'-methyl acetamide (CMAA)	0.114 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	108 / NC/4/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	GSP CROP SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00001811AM25			
RA File Number	08AX04000504 AM25			
Licence No and Date	0811012019/08/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACEPHATE TECHNICAL 97%	1 Kg	1	O, O-DIMETHYL PHOSPHORAMIDO THIOATE (DMPAT) (95%)	1.058 kg.
		2	METHYLENE CHLORIDE	0.084 kg.
		3	ACETIC ANHYDRIDE	0.762 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	109 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00001863AM25
RA File Number	52AX04000095 AM25
Licence No and Date	5211008843/10/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To indicate the specific name of all the Import chemicals required for the manufacturing of Export items. • To fill 4 E indicating requirement per Kg of export item. The case stands deferred.	

Case No.	110 / NC/4/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	LUBRIZOL INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00002059AM25			
RA File Number	03AX04001904 AM25			
Licence No and Date	0311035712/22/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty	S.N.	Import item	Qty recommended
127.40 Magnesium Phenate-A Type of chemical Additive for	1 Kg.	1	Para Dodecyl Phenol (PDDP)	0.413 Kg.
		2	Magnesium Oxide (MgO)	0.025 Kg.

Lubricating oil (Active content of magnesium Saligenine 48.10 %)		3	Filter Aid (FA/FAX/FAXE 5)	0.0376 Kg.
		4	Diluent Oil (STHO/SQYM)	0.5189 Kg.
		5	Paraformaldehyde (FO-95)	Not allowed(indigenous)
		6	Caustic Soda Lye (CSL)	Not allowed(indigenous)
		7	170.30 Antifoam	0.00001 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	111 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00005574AM25
RA File Number	10AX04000113 AM25
Licence No and Date	1011002576/06/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing with the following:

- CoA of export item giving % Assay.
- CoA of import item from foreign supplier.
- Copy of shipping bills.
- Copy of bill of entry.
- Process details with wastage claimed.
- Samples of import and export items.

The case stands for deferred.

Case No.	112 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM REVIW00005501AM25
RA File Number	31AX04000186 AM25
Licence No and Date	3111003833/29/08/2024
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via video conferencing. The case is deferred.	

Case No.	113 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	HEUBACH COLORANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM APPLY 00002771AM25		
RA File Number	03AX04002643 AM25		
Licence No and Date	0311036777/30/08/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Permanent Yellow P-G-IN	1 Kg	Acetoacet-O-Toluidide TF	0.517 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	114 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003250AM25
RA File Number	15AX04000036 AM25
Licence No and Date	1511000419/24/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the generic name of import item no 4 with catalogue and tech details. The case stands for deferred.	

Case No.	115 / NC/4/MEET/Jan/202425/17																
Case Status	Case Approved																
Party Name	J.J. PLASTALLOY PRIVATE LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025																
HQ File Number	HQRNORM APPLY 00003254AM25																
RA File Number	15AX04000037 AM25																
Licence No and Date	1511000420/24/09/2024																
Norms Committee Decision:																	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms with 3% of wastages as under:																	
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="3">U.V. Stabilizer Master Batch (Net Content of Polypropylene 0.790 MT, Antioxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))</td><td rowspan="3">200 MT</td><td>1</td><td>Polypropylene</td><td>162.74 MT</td></tr><tr><td>2</td><td>Antioxidant</td><td>2.06 MT</td></tr><tr><td>3</td><td>U.V. Stabilizer</td><td>41.2 MT</td></tr></table>		Export Item	Quantity	S. No	Import item	Quantity Recommended	U.V. Stabilizer Master Batch (Net Content of Polypropylene 0.790 MT, Antioxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))	200 MT	1	Polypropylene	162.74 MT	2	Antioxidant	2.06 MT	3	U.V. Stabilizer	41.2 MT
Export Item	Quantity	S. No	Import item	Quantity Recommended													
U.V. Stabilizer Master Batch (Net Content of Polypropylene 0.790 MT, Antioxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))	200 MT	1	Polypropylene	162.74 MT													
		2	Antioxidant	2.06 MT													
		3	U.V. Stabilizer	41.2 MT													
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.																	

Case No.	116 / NC/4/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	HEUBACH COLORANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025		
HQ File Number	HQRNORM APPLY 00003284AM25		
RA File Number	03AX04003044 AM25		
Licence No and Date	0311037422/25/09/2024		
Norms Committee Decision:			
committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Dalamar Yellow YT 805D-IN (Pigment Yellow 65)	1 Kg	ACETOACET-O-ANISIDIDE TTR	0.431 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	117 / NC/4/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	ATUL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025			
HQ File Number	HQRNORM APPLY 00003298AM25			
RA File Number	08AX04001032 AM25			
Licence No and Date	0811012743/26/09/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended

Indoxacarb (9:1) Technical	1Kg	1.	(2S)-Methyl-5-chloro-2,3-dihydro-2,2-hydroxy-1-oxo-1H-indene-2-carboxylate	0.61 kg.
		2.	Diethyl carbonate	0.095 kg
		3.	Phosphorous pentoxide	0.550 kg
		4.	Diethoxy methane (Ethylal)	0.400 kg
		5.	Methyl acetate	1.108 kg.
		6.	5% Palladium on carbon	0.001 kg.
		7.	Para Tri Fluro Methoxy Aniline	0.400 kg.
		8.	N-Hexane	0.362 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	118 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003528AM25
RA File Number	03AX04003015 AM25
Licence No and Date	0311037733/08/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg.

NOTE:

1. The firm will be holding valid import permit from department of Animal Husbandry and Dairy (DAHDF) for the above import.

2. Above norms are subject to import policy and veterinary certificate for import of crushed bones/Gel Bones for Gelatine /Ossein production.

3. Above norms are valid for present AA only.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	119 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003548AM25
RA File Number	03AX04003385 AM25
Licence No and Date	0311037750/08/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ask the firm to furnish % purity of export product.	
The case stands deferred.	

Case No.	120 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003657AM25
RA File Number	03AX04003536 AM25
Licence No and Date	0311037950/15/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	Import Item	Qty. recommended
Organic Surface-Active Agents - Non-Ionic - UNITOP-HCP-9010 / FLOTAR 11-1M*	2000000 kg.	ETHYLENE OXIDE	0.7630 kg. /Kg.
		LAURYL ALCOHOL	0.130 kg. /kg

The RA can take necessary action subject to compliance with other standard requirements of the HBP

Case No.	121 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	COLOSPERSE DYES AND INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003910AM25
RA File Number	52AX04000235 AM25
Licence No and Date	5211010491/28/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	122 / NC/4/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003952AM25
RA File Number	03AX04003769 AM25
Licence No and Date	0311038375/30/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg.

NOTE:

1. The firm will be holding valid import permit from department of Animal Husbandry and Dairy (DAHDF) for the above import.

2. Above norms are subject to import policy and veterinary certificate for import of crushed bones/Gel Bones for Gelatine /Ossein production.

3. Above norms are valid for present AA only.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	123 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00003969AM25
RA File Number	52AX04000233 AM25
Licence No and Date	5211010621/01/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- To indicate the specific name of all the Import chemicals required for the manufacturing of Export items.
- To fill 4 E indicating requirement per Kg of export item.

The case stands deferred.

Case No.	124 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004187AM25
RA File Number	03AX04004167 AM25
Licence No and Date	0311038786/18/11/2024
Norms Committee Decision: The committee considered the case according to the agenda and noted that the import items in the application are petrochemical in nature, and that the DGFT currently has no technical expert on petrochemicals items. After detailed deliberation on this matter, the committee decided to refer this case to the Department of Chemicals and Petrochemicals for their evaluation and comments on the process involved and the waste claimed by the applicant. The case stands deferred.	

Case No.	125 / NC/4/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202425/ 17 and 31/01/2025
HQ File Number	HQRNORM APPLY 00004196AM25
RA File Number	31AX04000285 AM25
Licence No and Date	3111004095/18/11/2024
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant another opportunity for a personal hearing via video conferencing. The case is deferred.	

